



2026:AHC:11511

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 102 of 2026

Ramgopal Yadav

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Binod Kumar, Mani Shankar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present writ petition with the prayer to direct the respondent no. 3 namely Up-Ziladhikari, Tehsil Sagadi, District Azamgarh to comply with the order dated 07.11.2025 passed in proceedings initiated under Section 24 of the U.P. Revenue Code, 2006 being Case No. 12356 of 2025.
2. It is further argued that for compliance of the aforesaid order, an application has already been submitted by the petitioner before respondent no. 3 on 04.12.2025, but till date no decision has been taken.
3. Heard counsel for the parties and perused the record.
4. In the facts and circumstances of the case, without issuing notices to the private respondents, the present petition is disposed of finally directing the respondent no. 3 to take decision on the application of the petitioner dated 04.12.2025 expeditiously, unless there is no legal impediment.
5. The petitioner is directed to provide copy of the representation dated 04.12.2025 along with certified copy of this order before the respondent no. 3 within two weeks.

Prakash Padia,J.)

January 16, 2026

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